

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 269/96

Date of Order: 13-3-96

Between:

**B.V.Poornachandra Kumar.**

.. Applicant

and

1. Central Excise and Customs Collectorate,  
rep. by its Additional Collector(P&V)  
E.M.C.Commercial Buildings,  
Tilak Road, Pune-2.
2. Office of the Collector of Customs and  
Central Excise, rep. by its Additional  
Collector, Bombay-1.

Respondents.

For the Applicant :- Mr.M.Tirumala Rao, Advocate.

For the Respondents: Mr. V.Rajeswar Rao,  
Sr./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI: VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRAPRASAD: MEMBER(ADMN)

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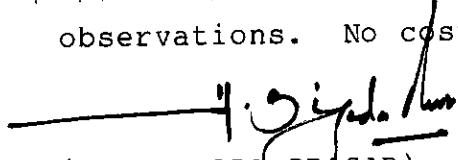
(AS PER HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE CHAIRMAN)


Perused the application and heard Shri V.Rajeswara Rao, learned Additional Standing Counsel for Respondents.

2. The only grievance of the applicant is that although he had applied for the post of Customs and Central Excise Inspector against sports quota of Lawn Tennis, but he has not received any call letter for interview and, therefore, prays that the respondents may be directed to release appointment order in his favour on his selection for the said post. According to him many vacancies are yet to be filled up. We do not find that the applicant has acquired any legal right simply because he submitted an application in pursuance of the Advertisement. Even though from Annexure-IV dt.8.7.94 it appears that the Additional Collector (P&V), Central Excise & Customs, Pune, had replied to the applicant's advocate through whom the applicant had served a legal representation that since the application of the applicant was for recruitment as Inspector, it was forwarded to Central Excise Collectorate, Bombay-I as that Collectorate is controlling the said recruitment of Customs & Central Excise Inspector on behalf of the Collectorate to whom the application was made. In the application, the applicant has simply stated that in view of the aforesaid letter, he has made another

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representation dt.24.8.94 without however stating as to whom he had made that representation dt.24.8.94. He has however annexed copy of the legal notice issued by his Advocate on 24.9.94 which is addressed to the Collector of Customs and Central Excise, Bombay-I. The Collector, Customs and Central Excise, Bombay does not seem to have replied the said representation. All that, therefore, we can observe at this stage is that the Collector, Customs & Central Excise, Bombay may inform the applicant immediately on receipt of a copy of this order, fate of his application. It may be mentioned that the applicant belongs to SC community. As there is no other point involved, the OA is dismissed subject to the above observations. No costs.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

  
(M.G. CHAUDHARI)  
VICE CHAIRMAN

Dated: 13th March, 1996.  
Open court dictation.

vsn

  
2/13/96  
Dno

To

1. The Additional Collector(P&V)  
Central Excise and Customs Collectorate,  
P.M.C. Commercial Buildings, Tilak Road,  
Pune-2.
2. The Additional Collector,  
O/o the Collector of Customs and Central Excise,  
Bombay-1.
3. One copy to Mr.M.Tirumala Rao, Advocate  
16-11-310/9/4/B Dhanalakshmi Apartments,  
Saleemnagar Colony, Malakpet, Hyd-36.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

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I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

*M. G. Chaudhary*

THE HON'BLE MR. JUSTICE ~~V. NEELADRI RAO~~  
VICE CHAIRMAN

AND

*H. Rajendraprasad*

THE HON'BLE MR. ~~R. RANGARAJAN~~ : M(A)

Dated: 13-3-1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 269/96.

T.A.No.

(w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*No Spall Copy*

